

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2067-IRG/LP Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asim Mujtaba Dar
S/o Mushtaq Ahmad Dar
R/o Village Maidanpora, Tehsil Dangerpora, District Baramulla.

vide notification No. 557 of 2021/IRG/LP dated 03-07-2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37625-32 /IRG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asim Mujtaba Dar, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2068- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zahira Majid
D/O Late Abdul Majid Bhat
R/O Bemina Tehsil Central Shalteng, District Srinagar.

vide notification No. **376 of 2023/RG/NG** dated **14-02-2023** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37633-40 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahira Majid, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2069- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohmmad Sameullah Bhat
S/O Abdul Rasheed Bhat
R/O Yari Gund, Kawoosa, Tehsil Narbal, Disrict Budgam..

vide notification No. **1513 of 2021/RG/NG** dated **17-12-2021** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37648-55 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Badgum.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmmad Sameullah Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2070- /RG/LP Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Mohammad Shafi Malla
S/O Mohammad Abdullah Malla
R/O Humhama New Airport Road, Near Dar-ul-Salam, District Budgam.

vide notification No. **1325 of 2021/RG/LP** dated **16-11-2021** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37640-55 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Mohammad Shafi Malla, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: - 2071 - /RG/LP Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Bashir

D/O Bashir Ahmad Hurra

R/O Naid Khai, Sumbal Hurrapura, Tehsil Hajin, District Bandipora.

vide notification No.558 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37656-63 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2072 /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmed Lone

S/O Ab Ahad Lone

R/O Jahangirpora, Shrakwara, Mohala Muqdam, Tehsil Wagoora District Baramulla.

vide notification No.144 dated 22.10.2020 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37664-71 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmed Lone**, Advocate
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2073- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Haadee Amin
D/O Mohammad Amin Bhat
R/O Govt. Housing Colony Ompora, Tehsil & District Budgam

vide notification No.744 of 2021/RG/LP dated 12.08.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37672-79 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Badgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Haadee Amin**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2074- /RG/LP Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Skarma Dolma
D/O Tsewang Deldan
R/O Bangkhang P A, Chuchot Gongma Leh Ladakh.

Vide notification No.516 of 2021/RG dated 31.03.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degree from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37606-87 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh, Ladakh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh, Ladakh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Skarma Dolma** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: - 2075- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Ali Nengroo
S/O Ali Mohd Nengroo
R/O Jafferpora Gangoo, District Pulwama

vide notification No. **880** dated **18.10.2019** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37600-95 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ali Nengroo, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2076- /RG/LP Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rasik Ahmad Lone

S/O Ghulam Nabi Lone

R/O Hardpora, Lonepora, Tehsil Kokernag, District Anantnag.

vide notification No.118 dated **22.10.2022** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37696-702 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rasik Ahmad Lone**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2077- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ali Yattoo
S/O Ali Mohammad Yattoo
R/O Bandzoo, Arampora, Tehsil & Distt. Pulawama.

vide notification No. **45** dated **13.06.2019** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37703-10 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Yattoo, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2070 /RG/LP Dated: 28/00/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruqaya Rashid
D/O Ab Rashid Dar
R/O Seer Jagir, Tehsil Sopore, District Baramulla

vide notification No.766 dated 30.12.2020 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37711-10 /RG/LP Dated: 28/00/24

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruqaya Rashid**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
 OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2079- /RG/LP Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sufiya Mushtaq
D/O Mushtaq Ahmad Lone
R/O Ushkara, Umer Colony, Tehsil & District Baramulla.

vide notification No. 770 dated 30.12.2020 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37719-26 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sufiya Mushtaq**, Advocate
for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2080 /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imran Ahmad Ganie
S/O Khazer Mohammad Ganie
R/O Sangrama, Tehsil Sopore, District Baramulla, Pincode -193201

vide notification No.136 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37727-34 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Ahmad Ganie, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2081- /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ifat Hamid

D/O Hamid Ullah

R/O Devi Angan, Hariparbat, Tehsil Khanyar, District Srinagar.

vide notification No. **950 of 2022/RG/LP** dated **27.07.2022** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37735-42 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifat Hamid, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2002- /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muhammad Owais Dar

S/O Niyaz Ahmad Dar

R/O Khan Mohalla Bumpora Wanigam Bala, Tehsil Pattan, District Baramulla, Pincode 193198

vide notification No. 966 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37743-50 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhammad Owais Dar, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2083 /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Minhaj-ul-Aabidin Wani
D/O Mohd Amin Wani
R/O Yamrach P/O Yaripora Tehsil & District Kulgam.

vide notification No. **563** dated **15.10.2014** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37751-50 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Minhaj-ul-Aabidin Wani**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2084- /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Khurshid Ahmad Naik
S/O Mohd Akram Naik
R/O Kachipora, Tehsil Rajpora, District Pulwama.

vide notification No.1082 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37759-66 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khurshid Ahmad Naik**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION****No: -2085- /RG/LP****Dated: 28/08/24**

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Owais Nazir
S/O Nazir Ahmad Dar
R/O Palhallan Pattan, Dar Mohalla, District Baramulla .**

vide notification No.1277 of 2021/RG dated 16.11.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order**Assistant Registrar (L.P)****No: 37767-74 /RG/LP Dated: 28/08/24****Copy forwarded to the: -**

1. Principal District and Sessions Judge Barmulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Barmulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Nazir, Advocate**
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2006- /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohsin Shafi Bhat
S/O Mohamad Shafi Bhat
R/O.Quil.Muqam,Aloosa,Distt.Bandipora.

vide notification No. 1899 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37775-02 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge , Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Shafi Bhat , Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 2007- /RG/LPDated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Andleeba Tayub**D/O Peer Mohod Tayub****R/O Furrah, Tehsil & District Anantnag, Pincode 08.02.2023.**

vide notification No. 74 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37703-90 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Andleeba Tayub**, Advocate
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2000- /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms.Bazila S Yaqub

D/O Mohd Yaqub Wani

R/O DR's Colony, Molvi Stop Lal Bazar, Tehsil Eidgah, District Srinagar.

vide notification No. 88 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37791-90/RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Bazila S Yaqub, Advocate**
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2009 /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms.Farhana Manzoor

D/O Manzoor Ahmed Langoo

R/O Bagh i Mehtab, Housing Colony, Tehsil Chanapora, Natipora, District Srinagar.

vide notification No.108 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37799-007 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Farhana Manzoor, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2090- /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms.Iqra Nazir

D/O Nazir Ahmad Pandit

R/O Buchwara Dalgate, Tehsil Khanyar, District Srinagar.

vide notification No.128 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37008-15 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Iqra Nazir, Advocate**
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
 OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: - 2091 /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms.Mahek Maqbool Khan
D/O Mohamad Maqbool Khan
R/O Rangwar Ushkara, Tehsil & District Baramulla.

vide notification No. 204 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37016-23 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Distict Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms.Mahek Maqbool Khan, Advocate**
for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2092 /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yawar Iqbal Sheikh
S/O Mohd Iqbal Sheikh
R/O Jogigund Achabal, Tehsil & District Anantnag.

vide notification No.367 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Seegmi
Assistant Registrar (L.P)

No: 37024-31 /RG/LP Dated: 28/08/24 *h*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawar Iqbal Sheikh**, Advocate
.....for information and necessary action.

Seegmi
Assistant Registrar (L.P)
h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2093- /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asima Mumtaz

D/O Mumtaz Ahmad Dar

R/O Gundmulraj, Rafiaband, Tehsil Watergam, District Baramulla.

vide notification No. 988 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37032-39 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Distict Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asima Mumtaz**, Advocate
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: -2094 /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of
Mr. Kaisar Iqbal Mir
S/O Mohammad Iqbal Mir
R/O Hum Shali Bugh Yaripora, Muqdam Mohalla, Tehsil Yaripora, District
Kulgam.

vide notification No. 964 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37040-40 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Distict Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kaisar Iqbal Mir**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: - 2095- /RG/LP

Dated: 20/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sofia Sajad
D/O Sajad Ahmad Mir
R/O Akura, Tehsil Mattan, District Anantnag.**

vide notification No. 293 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37049-57 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Distict Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofia Sajad** , Advocate
.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2096 - /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Ahmad Mir

S/O Abdul Khaliq Mir

R/O Gangipora, Mir Mohalla, Tehsil B.K. Pora, District Budgam.

vide notification No. **498 of 2021/RG/LP** dated **07.06.2021** for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 37058-65 /RG/LP Dated: 20/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Mir**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2097 /RG/LP

Dated: 28/08/24

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rigzin Dolker

D/O Phuntsog Wangchuk

R/O Kalon House, Changspa, Tehsil & District Leh.

vide notification No.1964 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 37866-73 /RG/LP Dated: 28/08/24

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rigzin Dolker, Advocate**

.....for information and necessary action.

Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2158 of 2024 /RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Mehak Shah
D/O Sh.Syed Mushtaq Shah
R/O Phangial Near Gulab Gun House, Tehsil & District Udhampur

vide notification No.1992 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

lmshe
Assistant Registrar (L.P)

No: 39013-20 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mehak Shah**, Advocate
.....for information and necessary action.

lmshe
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2159 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Surjeet Singh
S/O Sh.Suram Chand
R/O Marothi, Ward No.1, Tehsil Chenani, District Udhampur,
A/P E.P 427, Baba Jivan Shah Gali, Ragunath Shahidi Chowk, Jammu

vide notification No. 1994 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39021-26/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surjeet Singh**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2160 ab 2024/RG/LP Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abdul Rahim
S/O Sh.Abdul Kareem
R/O Sakhi Madian, Tehsil Mendhar, District Poonch**

vide notification No. 31 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39027-34 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rahim, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2161 of 2024/RG/LP Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Devleena Sharma
D/O Sh.Rakesh Kumar
R/O Near Bustand (Upper Mohalla) Jandrah, Tehsil Dansal, District
Jammu A/P Upper Kotli Pain, Chinar, Udhampur

vide notification No. 94 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Inshe
Assistant Registrar (L.P)

No: 39035-42/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Devleena Sharma**, Advocate
.....for information and necessary action.

Inshe
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2162 of 2024RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Navneet Gupta

S/O Sh.Kewal Krishan

**R/O W.No.6, H.No.152, Main Bazar Kathua, Tehsil & District- Kathua
A/P Jagatpur near Radha Swomi, Sath Sang, Lakhanpur, Kathua,**

vide notification No. 212 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39043-52/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navneet Gupta**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2163 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rishika Kala
D/O Sh.Jatinder Raj Kala
R/O H.NO.62, Lane No.1, Adarsh Nagar, Top Paloura, Tehsil & District
Jammu

vide notification No. 256 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39053-60 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishika Kala**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2164 of 2024/RG/LP Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raghunandan Singh Charak
S/O Sh. Rajeev Rajput
R/O H.No. F 408, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu

vide notification No. 259 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39661-66/RG/LP Dated: 4.09.2024 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghunandan Singh Charak**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2165 of 2024 RG/LP Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Singh Bhou
S/O Sh.Thaker Singh Bhou
R/O H.No.422, Lower Roop Nagar, Muthi, Tehsil & District Jammu

vide notification No. 273 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39067-74 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Singh Bhou, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2166 of 2024 /RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shriya Basotra
D/O Sh.Vinay Basotra
R/O H.NO.2, Jullaka Mohalla near SDKV
School, Tehsil & District Jammu

vide notification No. 281 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39075-82 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shriya Basotra**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2146 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Adel Rahim
S/O Sh.Rahim Dad
R/O W.No.01 Mera, Bhatidhar, Tehsil Mendhar, District Poonch**

vide notification No.15 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No 38917-24 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adel Rahim, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2147 of 2024 /RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jamil Ahmed
S/O Sh.Nazir Mohd
R/O Dara Dullian, Tehsil Haveli, District Poonch

vide notification No. 147 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38925-32 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jamil Ahmed**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2148 of 2024 /RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aditya Dutta
S/O Sh.Rajinder Dutta
R/O H.No.23-B, Bakshi Nagar, Tehsil and District-Jammu

vide notification No. 446 dated 02.07.2018 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38933-40 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Dutta**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2149 of 2024 /RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Basat
S/O Sh.Abdul Salam
R/O Village Dehri Ralyote, Tehsil Manjakot, District Rajouri

vide notification No.906 Dated 22.11.2019 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38941-47 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Basat**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2150 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vidushi Vasishth
D/O Sh.Vishal Sharma
R/O Ram Bhawan I.B.C Road, Jewel Chowk, Tehsil & District-Jammu

vide notification No.1714 dated 16.03.2020 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38948-55 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vidushi Vasishth**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2151 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manik Dutt

S/O Sh.Sunil Dutt

**R/O H.No.14, Lane No.29 Tawi Vihar, Colony Sidhra, Tehsil & District-
Jammu**

vide notification No.28 of 2022/RG/LP dated 15.09.2020 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38956-63/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Dutt**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2152 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Anjum Abdullah
D/O Mohd Abdullah Itoo
R/O Kaskoot, Banihal District, Ramban
A/P Bathindi, Vidhata Nagar, Jammu**

vide notification No.487 of 2021/RG Dated 29.03.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38965-72 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjum Abdullah, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2153 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Kalsi

D/O Sh.Ramesh Kalsi

R/O Old Sheikh Nagar, New Bahu Fort, Tehsil Bahu, District Jammu

vide notification 505 of 2021/RG/LP dated 07.06.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38973-80/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Kalsi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2154 of 2024/RG/LP Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tazeem Ahmed
S/O Sh.Nizan Din
R/O Lah, Tehsil Thanna Mandi, District Rajouri
A/P Kheora, Rajouri**

vide notification No.535 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38981-87 /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tazeem Ahmed**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2155 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sipla Devi
D/O Sh.Amer Singh
R/O Hiller Jhatgali (B), Rajgarh, Ramban A/P Maitra Ramban, Near
District Road, Ramban

vide notification No.1129 of 2021/RG dated 14.09.2021 for a period of one year
has been extended till **31.12.2025** after condonation of delay and subject to the
verification of his/her Certificates/LL.B Degrees from the concerned University
and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be
sought before the date of expiry unless the absolute/final enrollment as an
Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 38988-95/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sipla Devi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2156 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sheetal
D/O Sh.Rattan Singh
R/O Ward No.3, Upper Bazar, Tehsil & District Ramban**

vide notification No.1602 of 2021/RG Dated 18.12.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 38996-39003- /RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal**, Advocate
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2157 of 2024/RG/LP

Dated: 4.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shabia Akhtar

D/O Sh.Abdul Quyoom

R/O Village Mangi Dhara, Tehsil & District Rajouri

**A/P JDA, Housing Colony, H.No.22, Rajinder Nagar, Phase-2, Sec-2,
Ban Talab, Jammu**

vide notification No.99 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39004-12/RG/LP Dated: 4.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabia Akhtar**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2167 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Mottan
S/O Sh.Tara Chand Motton
R/O Shazadpur Martha, Karlup, Tehsil Marh, District Jammu

vide notification No. 290 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39160-67 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Mottan**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2168 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Padha
S/O Sh. Mahesh Padha
R/O Battal, Tehsil Majalta, District Udhampur

vide notification No. 224 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39168-75 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Padha**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2169 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Prarthit Sambyal
S/O Sh.Rajesh Sambyal
R/O Mandi Dansal, Tehsil & District Samba

vide notification No. 237 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39176-83/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prarthit Sambyal**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2170 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Prashast Sharma
S/O Sh.Tarun Sharma
R/O H.No.79, Sector 6, Trikuta Nagar, Tehsil Bahu, District Jammu

vide notification 240 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Inshe
Assistant Registrar (L.P)

No: 39184-92/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Prashast Sharma**, Advocate
.....for information and necessary action.

Inshe
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2171 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahil Vasandi
S/O Sh.Anil Vasandi
R/O W.No.13, H.No.47, New Hospital Road, Tehsil & District Udhampur

vide notification No. 252 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39194-200 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Vasandi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2472 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajjad Qayoom
S/O Sh.Abdul Qayoom
R/O Plangarh, P.O Behrote, Tehsil Thannamandi, District Rajouri

vide notification No. 1035 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39201-06 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Qayoom**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2173 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Archit Sharma
S/O Sh.Arun Sharma
R/O H.No.138, Lane-6, Nanak Nagar, Tehsil & District Jammu

vide notification No.1781 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39207-13 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Archit Sharma**, Advocate
..... for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2174 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sonali
D/O Sh.Pardeep Singh
R/O Ward No.3, Krishna Colony, Tehsil & District Kathua

vide notification No.1971 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39214-21 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION ●

No: 2175 of 2024 RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Atika Thackyal
D/O Sh. Balbir Kumar Thackyal
R/O H.No 37, Resham Ghar Colony, Tehsil & District Jammu

vide notification No. 16 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39222-30 RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Atika Thackyal**, Advocate
..... for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2176 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bhupesh Mehta
S/O Sh.Krishan Lal Mehta
R/O H.No.122/2, Sanjay Nagar, Tehsil Jammu South, District Jammu

vide notification No.80 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39231-36 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhupesh Mehta**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2177 of 2024/IRG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Divya Jamwal
D/O Raj Pal Singh
R/O Chhan Khatria, Tehsil Hiranagar, District-Kathua
A/P W.No.14, Kheli Mandi, Samba

vide notification No. 92 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39232-46/IRG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Jamwal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2178 of 2024 RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kushal Bhagat
S/O Darshan Lal
R/O Chohala, Tehsil R.S.Pura, District Jammu

vide notification No. 160 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3954-46 RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kushal Bhagat, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2179 of 2024RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Harveen Singh
S/O Amrik Singh
R/O W.No.19, Chack Shekhian, Tehsil & District Kathua

vide notification No. 115 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 392425RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harveen Singh**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2180 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Izzat Fatima
D/O Zayad Ahmed Wani
R/O Gund Adalkote, Tehsil Banihal, District Ramban

vide notification No.122 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No 39251-56 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Ramban**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Izzat Fatima**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2181 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Kumar Jojra
S/O Ashok Kumar
R/O H.No.2, W.No.12, Tehsil R.S.Pura, District Jammu

vide notification No. 218 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39257-63 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Kumar Jojra**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2182 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Sharma

S/O Mohan Lal Sharma

**R/O Kote Badhani near Central Jail, Kot Bhalwal, Tehsil Bhalwal,
District Jammu**

vide notification No. 275 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39264-71 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2183 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheraz Ahmed

S/O Mohd Latief

**R/O Sarhuti, Tehsil Mendhar, District Poonch A/P Channi Rama,
Pamposh Colony, Tehsil & District Jammu**

vide notification No. 284 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39272-80 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Ahmed**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2184 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raqib Ahmed

S/O Aurangzeb Malik

R/O Darhal Malkian, Neeli Chowkian, Tehsil Darhal, District Rajouri

vide notification No. 253 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39281-86/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raqib Ahmed**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2185 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Devi
D/O Devinder Kumar
R/O Village Cheka Bhaderwah, Tehsil Bhalla, District Doda

vide notification No. 539 of 2023/RG/LP dated 24.03.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39287-93/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Devi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2186 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shatmanyu Sharma
S/O Goutam Kumar Sharma
R/O H.No.5 Opp. J&K Grameen Bank Karwanda, Bhalwal, Jammu

vide notification No. 1386 of 2021/RG dated 17.11.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39294301/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shatmanyu Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 287 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Surya Dev
S/O Ranjit Bhadur Bandral
R/O Shamthi, Tehsil Kastigarh, District Doda, A/P H.No.86-B Lane
No.12, Bhawani Nagar Jammu

vide notification No. 686 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

[Signature]
Assistant Registrar (L.P)

No: 39302-06 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surya Dev**, Advocate
.....for information and necessary action.

[Signature]
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2188 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Neeraj Sadotra
S/O Darshan Lal
R/O W.No1, Vijaypur, Kothi, Tehsil Vijaypur, District Samba

vide notification No. 1936 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39207-13/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Sadotra**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2189 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunil Kumar
S/O Romesh Chander
R/O Kambal Danga, P/O Sunari, Tehsil & District Udhampur

vide notification No.308 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39314-22/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2190 of 2024 RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Simmi Raina
D/O Prediman Krishan Raina
R/O H.No.6, Lane No.3, Sector-3, Sharika Vihar, Lower Roop Nagar,
Tehsil & District Jammu

vide notification No.309 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39323-30 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simmi Raina**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2191 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jatin Sharma

S/O Romesh Sharma

R/O W. No.16, Mohalla Purani Poonch Tehsil Haveli District Poonch

vide notification No.1075 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39331-36 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatin Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2193 of 2024RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Parul Kashyap

D/O Ravi Kashyap

**R/O QTR No.18, Type 3, A.G Colony, Shakti Nagar A/P Kunjwani,
Tehsil & District Jammu**

vide notification No. 232 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

lnsh
Assistant Registrar (L.P)

No: 39337-42 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parul Kashyap**, Advocate
.....for information and necessary action.

lnsh
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2194 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uma Kapahi
D/O Parveen Kapahi
R/O 138/7/P Trikuta Nagar, Tehsil & District Jammu

vide notification No.2019/2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39343-50/RG/LP Dated: 5.09.2024 ✓

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uma Kapahi**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2195 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Sharma

D/O Mukesh Sharma

**R/O Banota, Near Lakshmi Narayan Mandir, R.S. Pura, Tehsil
R.S.Pura, District Jammu**

vide notification No.58/2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39351-56 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2196 of 2024 RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Sharma
S/O Mulkh Raj Sharma
R/O Kanah, Dalsar, Tehsil Ramnagar, District Udhampur

vide notification No. 1987 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39357-64 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2197 of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nadia Kamlaq
D/O Mohd Yaqoob
R/O Azmatabadh, Tehsil Thanamandi, District Rajouri

vide notification No. 221 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39365-72 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadia Kamlaq**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2212 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikas Singh
S/O Prabh Dayal
R/O VPO Salal , Tehsil & District Reasi

vide notification No.723 of 2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39583-90 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Reasi**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Singh**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2213 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sandhu
S/O Shesh Kumar
R/O Sari Rakwalan Tehsil & District Jammu.

vide notification No. 726 of 2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39594-640-/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sandhu**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2214 of 2024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourab Malhotra
S/O Rattan Lal Malhotra
R/O 52, Apna Vihar, Kunjwani Talab, Jammu

vide notification No.383 Dated 21.06.2011 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39601-07 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourab Malhotra**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2215 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Kumar
S/O Om Parkash
R/O Londana Rathian, tehsil & District Udhampur.

vide notification No.567 of 2021/RG/LP Dated 03.07.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39608-15 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Udhampur.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2216 of 2024RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tehleel Ashaq
D/O Ashaq Ali
R/O H.No.57, W.No.7, Dharampura Nagar, Tehsil Baderwah, District
Doda

vide notification No.344 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No 39616-23 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehleel Ashaq**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2198 of 2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmed Khan
S/O Taleem Ahmed Khan
R/O Potha, Tehsil Surankote, District Poonch

vide notification No.81 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39475-8/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed Khan**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2199 of 2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mohd Shah Nawaz
S/O Haq Nawaz
R/O Hari, Tehsil Surankote District Poonch

vide notification No. 1120 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39483-90 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mohd Shah Nawaz**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2200-62024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyotsana Verma
D/O Sunil Kumar Verma
R/O 4/46, Indira Colony, Lakkar Mandi, Janipur, Tehsil & District
Jammu

vide notification No.148 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39491-97/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyotsana Verma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2201-ef/2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Dubey

S/O Ram Paul

R/O Nandak P/O Purmandal, Tehsil Bari Brahmana, District Samba

vide notification No. 913 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39498-505/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Dubey, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2202-2024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ahmed Hussain
S/O Mohd Hussain
R/O Jaran Wali Gali Tehsil Mendhar, District Poonch**

vide notification No.899 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39506-12/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Poonch**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahmed Hussain**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2203-062024/IRG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourab Anand
S/O Narinder Kumar Anand
R/O Rehari Colony, H.No.1101 near Education Board, Jammu

vide notification No.1692 dated 16.03.2020 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Inshe
Assistant Registrar (L.P)

No: 39513-20 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourab Anand**, Advocate
.....for information and necessary action.

Inshe
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2204- of 2024 /RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashwani Kumar Bharti
S/O Tek Chand
R/O Kotri Trown, Tehsil & District Doda

vide notification No.552 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39521-26 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashwani Kumar Bharti**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2205-af2024RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Raveena Choudhary

D/O Hussain Mohd

**R/O Plot No.4, Panama Chowk, Rail Head Complex, Jammu, Tehsil
Bahi Fort, District Jammu**

vide notification No. 1156 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39527-33 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raveena Choudhary**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2206-af2024 RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivang Verma
S/O Suneshwar Verma
R/O H.No.119, Mohalla Afghana, Tehsil & District Jammu A/P H.No.79,
Sector A2, Laxmipuram Chinore, Jammu.

vide notification No.287 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39534-41 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivang Verma**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2207-9/2024RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Choudhary
D/O Ajay Kumar
R/O Panjtilla near BSF Samba, Tehsil & District Samba

vide notification No. 231 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39542-50 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Choudhary**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2208-cb2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiaz Ahmed
S/O Mohd Yaqoob
R/O Channi Rama Pomposh Colony near Jama Masjid, Tehsil Bahu,
District Jammu

vide notification No. 130 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39551-60 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiaz Ahmed**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2209-262024 /RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruby Bhagat

D/O Subash Chander

R/O Ranjri, Near ShahibBandagi Ashram, Tehsil & District Samba

vide notification No.1965 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39561-66 /RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Samba**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Bhagat**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2210-062024/RG/LP

Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arun Singh
S/O Manohar Singh
R/O H.No. 263, Paccki Dhabbi Jain Bazar Tehsil & District Jammu A/P
Behind Panchayat Ghar, Darap, Gadigarh, Jammu.

vide notification No.565 of 2021/RG/LP Dated 03.07.2021 for a period of one year has been extended till **31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 39567-74/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Singh, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2211-ab/2024/RG/LP Dated: 5.09.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nazakat Ayoub Manhas
S/O Ayoub Khan
R/O Sagrawat, Teshil Darhal, District Rajouri

vide notification No.634 of 2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P.)

No: 39575-82/2024/RG/LP Dated: 5.09.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nazakat Ayoub Manhas**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P.)